

**SHRI ATAL BIHARI VAJPAYEE :**

Let the House decide it.

**MR. SPEAKER :** Will you all kindly sit down ? About this privilege motion, naturally I will have to consult the Leader of the House. Where I am very clear in my mind, I will automatically accept it and place it before the House. But where it is a matter where I will have to verify something I will naturally consult the Leader of the House and get information, because I have no other agency to gather information. I can function only through the Leader of the House in this matter.

About the setting up of the committee, the Home Minister has been categorical; though government is not willing for that, the House is the master of the situation. Therefore, now the Speaker need not take a decision at all on this issue. Fortunately for me, on Monday and Tuesday I am going out of India to attend the meeting of the Executive Committee of the Inter-Parliamentary Union at Vienna. On the 7th is the Executive Committee meeting of the Inter-Parliamentary Union. So, I am going out for two days and the Deputy-Speaker will be here. I am sure on important issues, without any embarrassment to the Speaker, he will take the decision.

**SHRI P. VENKATASUBBAIAH (Nandyal Sir, I want a clarification.**

**MR. SPEAKER :** No more discussion dyal) : on this issue.

Coming to the Demands for Grants, I made a mistake by saying that all opposition parties have spoken on this Ministry. After verifying the records I find that the Communist Party spokesman has not spoken at all. I would, therefore, appeal to Shri Kripalani to speak after the Communist Party spokesman has spoken for about twenty minutes.

12.19 hrs.

#### PAPERS LAID ON THE TABLE

**DOCK WORKERS (ADVISORY COMMITTEE) FIRST AMENDMENT RULES AND MINIMUM WAGES (CENTRAL) AMENDMENT RULES.**

**THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOY-**

**MENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD):** I beg to may on the Table—

- (1) A copy of the Dock Workers (Advisory Committee) First Amendment Rules, 1969 published in Notification No. S. O. 222 in Gazette of India dated the 18th January, 1969 (English version) and S. O. 1020 in Gazette of India dated the 15th March, 1969 (Hindi version), under sub-section (3) of section 8 of the Dock Workers (Regulation of Employment Act, 1948. [*Placed in Library. See No. LT-594/69.*]
- (2) (i) A copy of the Minimum Wages (Central) Amendment Rules, 1968, published in Notification No. G. S. R. 2201 in Gazette of India dated the 21st December, 1968, under section 30-A of the Minimum Wages Act, 1948.  
(ii) A statement showing reasons for delay in laying the above Notification. [*Placed in Library. See No. LT-594/69.*]

**LETTERS EXCHANGED BETWEEN SHRI MADHU LIMAYE AND THE PRIME MINISTER/DEPUTY PRIME MINISTER REGARDING GOLD SEIZED FROM BOAC AIRCRAFT AT NEW DELHI**

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) :** I beg to lay on the Table in pursuance of an assurance given by the Deputy Prime Minister in the House on the 21st March, 1969, a copy each of 12 letters exchanged between Shri Madhu Limaye and the Prime Minister/Deputy Prime Minister regarding gold seized from a BOAC aircraft at Palam Airport, New Delhi. [*Placed in Library See No. LT-595/69.*]

**SHRI S. M. BANERJEE (Kanpur) :** Sir, Shri P. C. Sethi has laid on the Table certain correspondence exchanged between Shri Madhu Limaye and the Prime Minister/Deputy Prime Minister. I am told that a letter was also written by Shri Madhu Limaye regarding some reports